## IN THE SUPREME COURT OF INDIA INHERENT JURISDICTION

## REVIEW PETITION (C) DIARY NO. 22591 OF 2021 <u>IN</u>

SPECIAL LEAVE PETITION (C) NO. 6380 OF 2019

SRI PAL SINGH	Petitioners
Versus	
THE GENERAL MANAGER, ICICI LOMBARD GENERA INSURANCE CO. PVT. LIMITED & ANR.	AL Respondents
<u>ORDER</u>	
There is delay of 888 days in preferring the instant rev	riew petition.
We have gone through the application seeking condo	onation of delay.
The explanation offered is not satisfactory at all.	
We, therefore, refuse to condone delay. Consequen	ntly, the review
petition is dismissed on the ground of delay.	
[Ud	J. lay Umesh Lalit]
	J. [Ajay Rastogi]

New Delhi; 25<sup>th</sup> August, 2022.